

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 617
IB-15/PB/2017

IA/1994/2020, IA/3780/2020, IA/3274/2020, IA/1427/2021,
IA/662/2022, IA/967/2022, IA/92/2024

IN THE MATTER OF:
M/s. Clutch Auto Ltd.

...PETITIONER

Section
U/s 10 of IBC, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the RIICO

:
:Adv. Anuj Bhandari, Adv. Rajat Gupta for applicant in IA/662/2022 and for Respondent in IA/967/2022, IA/92/2024.

For the Liquidator
For the ED

:Mr. Kanishk Khetan, Adv
:Mr. Zoheb Hossain, Spl. Counsel for ED, Mr. Vivek Gurnani ,Adv , Mr. Vivek Gaurav, Adv, Kanishk Maurya,Adv, Antik Majumder, Adv, Ms. Abhipriya Rai, Adv, Ms. Radhika Puri, Adv.

For the Respondent

:Ms. Manisha Agrawal Narain, Adv. I.A. No. 3274 of 2020

ORDER

Due to paucity of time, matter is adjourned to **08.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)